

Open Court
CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH,
ALLAHABAD

This the 15th day of March 2018

Hon'ble Mr. Justice Dinesh Gupta, Member (J)
Hon'ble Mr. Gokul Chandra Pati, Member (A)

C.C.P. No.330/00158/2017
IN
O.A. No.330/112/2017

*Smt. Asha Lata Saxena, aged about 66 years, Daughter of late
Madan Bihari Lal Saxena, Resident of Mohalla Jalalnagar,
District Shahjahanpur.*

..... *Applicant*
(None present even on revised call)

Versus

*Sri Ajay Singh Singhal, Divisional Railway Manager, Northern
Railway, Moradabad Division, Moradabad.*

..... *Respondent*
(By Advocate : Shri L.P. Tiwari)

O R D E R

Delivered by Hon'ble Mr. Justice Dinesh Gupta, J. M.:

None present for the applicant. Heard Shri L.P. Tiwari,
learned counsel for the respondents.

2. Counsel for the respondents submitted that they have
filed the compliance affidavit and also annexed the order
dated 31.1.2018 passed by the respondents in compliance of
the Order of this Tribunal dated 28.3.2017 in OA 112/2017
vide which the respondents were directed to decide the

representation of the applicant by reasoned and speaking order.

3. Since the respondents have complied with the aforesaid Order of this Tribunal, as they have decided the representation of the applicant vide order dated 31.1.2018 by passing a reasoned and speaking order and there is no wilful disobedience of the Order of this Tribunal, the present Contempt Petition is dismissed. However, if the applicant is still aggrieved by the aforesaid order passed by the respondents on her representation, she will be at liberty to seek remedy against the same before the appropriate authority in accordance with law, if so advised. There shall be no order as to costs.

(Gokul Chandra Pati)
Member (A)

(Justice Dinesh Gupta)
Member (J)

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